

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): (a) According to 2nd provision under Section 38 (i) of “The right to fair Compensation and transparency in Land Acquisition, Rehabilitation and Resettlement Act 2013”, the rehabilitation and resettlement shall be completed six month prior to submergence of the lands acquired. As reported by the State, steps are being taken to rehabilitate and resettle Project Displaced Families (PDFs) from submergence area of Polavaram Irrigation Project (PIP) in phased manner.

(b) As per progress reported by the State, out of 1.66 lakh acre land identified for Land Acquisition, 1.10 lakh acre land has been acquired. Further, out of 98,818 Project Displaced Families (PDF) due to PIP, R & R in respect of 3922 PDFs has been completed.

(c) As projected by the Government of Andhra Pradesh, Project is targeted for completion by December, 2019.

As per Ministry of Finance OM dated 30.09.2016, the Central Government will provide 100% of the remaining cost of the irrigation component only of the project for the period starting from 01.04.2014 to the extent of the cost of the irrigation component on that date.

Revised estimates of Polavaram project

617. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether the revised estimates for Polavaram project has been approved by Government and if so, the details thereof;

(b) if not, the reasons for non-approval despite the estimates being submitted in the month of August, 2017 by Andhra Pradesh State Government; and

(c) the observations of Central Water Commission on the revised estimates submitted by the State?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): (a) to (c) The first revised cost estimate of Polavaram Irrigation Project amounting to ₹ 16010.45 crore at Price Level 2010-11 was accepted by Advisory Committee of Ministry of Water Resources, River Development and Ganga Rejuvenation (erstwhile MoWR), in its 108th meeting held on 04.01.2011.

Now the State Government has submitted the second revised cost estimate of Polavaram Irrigation Project amounting to ₹ 58319.06 crore to Central Water Commission (CWC). The same was examined and observations have been communicated to the Project Authorities. CWC during February-March this year communicated further observations primarily related to variation in cost of Land Acquisition, Rehabilitation and Resettlement; change in design parameters of Left and Right main canal; and increase in quantities pertaining to Head-works. State has submitted some information in this regard on 25.06.2018. However, approval of revised estimates is dependent upon satisfactory compliances by the State Government on the observations of CWC.

Proposal against destruction of water bodies

618. SHRI A. VIJAYAKUMAR: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether Government proposes any stringent law against those who destroy water bodies and banks of rivers flowing in the country;

(b) if so, the details thereof;

(c) has any survey been conducted to assess the destruction of water bodies in the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): (a) and (b) Works related to water resources development and management are planned, funded, executed and maintained by the State Governments themselves as per their own resources and priorities. Legislation regarding protection of water bodies and river banks comes under the purview of concerned State Governments.

However, for protection and conservation of water bodies, 'Guidelines for Conservation and Protection of Water Bodies' have been prepared and sent to the concerned Central Ministries and States/UTs.

Further, a Model Bill for Flood Plain Zoning had also been prepared by Central Water Commission and sent to all States/Union Territories. The States of Manipur, Rajasthan and Uttarakhand have enacted legislations in this regard

(c) and (d) Ministry of Water Resources, River Development and Ganga rejuvenation has planned to conduct the First Census of Water Bodies during the period 2017-18 to 2020-21 under the Centrally Sponsored Scheme – "Irrigation